

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2014
(CC No(s). 17844/2014)

(Arising out of impugned final judgment and order dated 24/02/2012
in FA No. 810/1984 passed by the High Court Of Judicature at
Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI AND ORS Respondent(s)
(With appln. (s) for c/delay in filing SLP, exemption from filing
O.T.)

Date : 17/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Akhilesh Kumar Pandey, Adv.
 Ms. Swati Chdnra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing O.T. is allowed.

Issue notice on the application for
condonation of delay as well as on special leave
petition.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER